

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-2060(PB)/2019**

**IN THE MATTER OF:**

Amarendera Fiancial Pvt Ltd.

.... Petitioner/Applicant

v.

Cynosure Real Estates Pvt Ltd

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 23.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Ravi Prakash, Ms. Ankita Agarwal

For the Respondent :

**ORDER**

**IA-06/2023**

Mr. Ravi Prakash, Ld. Counsel for the Petitioner appeared and stated that the earlier counsel Mr. Karan Gandhi is not presently with the Firm. We find that there is an inordinate delay in filing this application for rectification of the order dated 19.04.2022.

In any event, Ld. Counsel appearing for the Applicant states that he is not able to trace the impugned order dated 19.04.2022 in his computer and therefore, he is handicapped. He also wants to place certain decisions for his plea for rectification.

In view of the above, the Counsel is directed to justify the inordinate delay of more than 8 months in filing this application for rectification of order. At request, list the matter on 25.09.2023.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

23.05.2023  
Lalit